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(2018) 02 CHH CK 0097

Chhattisgarh High Court

Case No: Writ Petition (C) No. 3129 Of 2017

Anita Sahu APPELLANT

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State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 5, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Akhilesh Kumar, Dilman Rati Minj

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Heard.
- 2. Learned counsel for the petitioner submits that the petitioner's application for diversion has not been decided till now. Her application was filed on

22-12-2014.

- 3. Learned State counsel, on instructions, submits that the petitioner's application has already been rejected on 9-3-2015 and subsequently also, on
- complaint being made it has been recorded that her application has already been rejected on 9-3-2015.
- 4. In view of the above, the petitioner is at liberty to challenge the order dated 9-3-2015 in accordance with law. A copy of this order be served to
- counsel for the petitioner, so that he may proceed in accordance with law.
- 5. With this observation, the writ petition stands finally disposed of. No order as to costs.